

Saturday, March 13, 1858

LEGISLATIVE COUNCIL
OF
INDIA

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PROCEEDINGS

OF THE

LEGISLATIVE COUNCIL OF INDIA,

January to December 1858.

Published by the authority of the Council.

A. RAVINILLE, CALCUTTA PRINTING AND PUBLISHING COMPANY (LIMITED),
No. 1, WISTON'S LANE, COBBTOLLAH.

1858.

of Light-dues at Ports within the limits of the Gulf of Cambay" be referred to a Select Committee consisting of Mr. Elliott, Mr. Currie, and the Mover.

Agreed to.

MR. LEGEYT moved that the Standing Orders be suspended to enable the Select Committee to present their Report within the prescribed time of three months.

MR. CURRIE seconded the Motion, which was then put and carried.

PORT-DUES (GULF OF CAMBAY).

MR. LEGEYT moved that Mr. Grant be requested to take the Bill "for the levy of Port-dues in certain Ports within the limits of the Gulf of Cambay" to the President in Council, in order that it might be submitted to the Governor-General for his assent.

Agreed to.

MARINE POLICE FORCE (MADRAS).

MR. ELIOTT moved that the Bill "for the maintenance of a Police Force for the Port of Madras" be referred to a Select Committee consisting of Mr. LeGeyt, Mr. Currie, and the Mover.

Agreed to.

RESTORATION OF POSSESSION OF LANDS (N. W. PROVINCES).

MR. HARINGTON moved that the Bill "to facilitate the recovery of land and other real property, of which possession may have been wrongfully taken during the recent disturbances in the North-Western Provinces of the Presidency of Bengal" be referred to a Select Committee consisting of Mr. Peacock, Mr. Currie, and the Mover.

Agreed to.

MR. HARINGTON moved that the Standing Orders be suspended to enable the Select Committee to present their Report within one month.

MR. ELIOTT seconded the Motion, which was then put and carried.

MERCHANT SEAMEN.

MR. ELIOTT moved that a communication received by him from the Madras Government, be laid upon the table and referred to the Select Committee on

the Bill "for the amendment of the law relating to Merchant Seamen."

Agreed to.

The Council adjourned.

Saturday, March 13, 1858.

PRESENT:

The Honorable J. A. Dorin, *Vice-President*, in the Chair.

Hon. the Chief Justice,	P. W. LeGeyt, Esq.,
Hon'ble J. P. Grant,	E. Currie, Esq.,
Hon'ble B. Peacock,	and
D. Elliott, Esq.,	H. B. Harington, Esq.

RECOVERY OF RENTS (BENGAL).

THE CLERK brought under the consideration of the Council a Petition of Protestant Missionaries residing in or near Calcutta in favor of the Bill "to amend the law relating to the recovery of Rent in the Presidency of Fort William in Bengal." The Petitioners stated that they

"regard with deep concern the condition of the cultivators of Bengal, and therefore have observed with thankfulness the introduction of a Bill for the recovery of Rents, and the favorable reception by your Honorable Council of that just and benevolent measure."

They then proceeded to suggest the adoption of certain other measures, and concluded as follows:—

"Your Petitioners cherish the hope that the benevolent spirit of modern legislation will animate your Honorable Council in considering these necessary provisions; and they fervently pray that the Rent Bill passed into Law may be the precursor of many other and equally important measures, intended and adapted to prevent the perversion of justice in this Presidency and throughout India, and to establish and secure tranquillity and order."

MR. CURRIE said, as the Petitioners mentioned many measures besides the Rent Bill as being, in their opinion, requisite, he did not think it necessary to refer the Petition to the Select Committee on the Bill, and should therefore only move that it be printed.

Agreed to.

PORT-DUES (FORT ST. GEORGE).

THE CLERK reported to the Council that he had received a communica-

tion from the Chief Secretary to the Government of Fort St. George relative to the Bill "for the levy of Port-dues and fees at Ports within the Presidency of Fort St. George."

CONCEALMENT OF GOVERNMENT PROPERTY.

MR. PEACOCK presented the Report of the Select Committee on the Bill "for the punishment of persons who knowingly receive or conceal arms or other property belonging to the East India Company."

PORT-DUES (ADEN).

MR. LEGEYT presented the Report of the Select Committee on the Bill "for the levy of Port-dues in the Port of Aden."

MINORS (FORT ST. GEORGE).

MR. ELIOTT presented the Report of the Select Committee on the Bill "to extend the provisions of Act XXI of 1855 in the Presidency of Fort St. George to Minors not subject to the superintendence of the Court of Wards."

CONCEALMENT OF GOVERNMENT PROPERTY.

MR. PEACOCK postponed the motion (which stood in the Orders of the Day) for a Committee of the whole Council on the Bill "for the punishment of persons who knowingly receive or conceal arms or other property belonging to the East India Company."

He said, there had been some differences of opinion amongst the Members of the Select Committee with respect to certain provisions, and the Bill and the Report had been finally settled only this day. Before he proceeded with the Bill, it would be better to print and circulate it to Honorable Members as it now stood.

INDIAN PENAL CODE.

MR. PEACOCK moved that Mr. LeGeyt be substituted for Sir Arthur Buller as a Member of the Select Committee on "The Indian Penal Code."

Agreed to.

The Council adjourned.

Saturday, March 20, 1858.

PRESENT:

The Honorable J. A. Dorin, *Vice-President*, in the Chair.

Hon. the Chief Justice,	P. W. LeGeyt, Esq.,
Hon'ble J. P. Grant,	and
Hon'ble B. Peacock,	E. Currie, Esq.,
D. Elliott, Esq.,	

THE CLERK reported to the Council that he had received from the Under-Secretary to the Government of India in the Home Department a copy of a Dispatch from the Court of Directors declining to comply with the prayer of the Memorials from the British Indian Association for the disallowance by the Court of Act XX of 1856 (to make better provision for the appointment and maintenance of Police Chowkeydars in Cities, Towns, Suburbs, and Bazaars in the Presidency of Fort William in Bengal), and Act VI of 1857 (for the acquisition of land for public purposes).

The following Messages from the Governor-General were brought by the Vice-President and read:—

POR-T-DUES (FORT ST. GEORGE).

MESSAGE No. 128.

The Governor-General informs the Legislative Council that he has given his assent to the Bill which was passed by them on the 20th February 1858, entitled "A Bill for the levy of Port-dues and fees at Ports within the Presidency of Fort St. George."

By order of the Right Honorable the Governor-General.

G. F. EDMONSTONE,
Secy. to the Govt. of India,
with the Govr. Genl.

ALLAHABAD, }
The 1st March 1858. }

POR-T-DUES (KURRACHEE).

MESSAGE No. 129.

The Governor-General informs the Legislative Council that he has given his assent to the Bill which was passed by them on the 13th February 1858, entitled "A Bill for the levy of Port-dues and fees in the Port of Kurrachee."